

SECTION : XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 3 & 4

(Application for revival of appeal alongwith application for
condonation of delay in filing application)

WITH

INTERLOCUTORY APPLICATION NOS. 5 & 6

(Application for bringing on record Lrs. Of the appellant and
condonation of delay in filing substitution application)

AND

INTERLOCUTORY APPLICATION NO. 7

(Application for permission to file additional documents)

IN

CIVIL APPEAL NO. 5050/2008

WITH

INTERLOCUTORY APPLICATION NOS. 3 to 6 AND 7 to 10

(Application for revival of appeal alongwith application for
condonation of delay in filing application)

AND

INTERLOCUTORY APPLICATION NOS. 11 to 14 AND 15 to 18 AND
19 to 22

(Application for bringing on record Lrs. Of the appellant and
condonation of delay in filing substitution application and
setting aside abatement)

IN

CIVIL APPEAL NO. 5101-04/2008

AND

INTERLOCUTORY APPLICATION NOS. 42-61 & 62-81

(Applications for revival of appeal alongwith condonation of
delay in filing application)

AND

INTERLOCUTORY APPLICATION NOS. 82-101, 102-121 and 122-141

(Applications for bringing on record the Lrs. of deceased
appellant alongwith condonation of delay in substitution
application alongwith setting aside abatement)

IN

CIVIL APPEAL NO. 5105-24/2008

AND

INTERLOCUTORY APPLICATION NOS. 1 AND 2

(Application for revival of appeal alongwith application for
condonation of delay in filing application)

IN

CIVIL APPEAL NO. 5100 and 5283/2008

MOHAMMAD RAMZAN (D)

... Appellant

Versus

Union of India & Ors.

... Respondents

OFFICE REPORT

The matters were listed before the Hon'ble Court on 17.04.2017, when the Court was pleased to pass the following Order:-

“On 10.03.2017, this Court directed the Delhi Development Authority to get instruction as to whether in the facts of the present case, they propose to follow the view taken in the case of 'Competent Automobiles'.

There is no response to that query of the Court.

The Delhi Development Authority is again directed to file the response after getting appropriate clarification from the Government, on or before 05.05.2017.

It is made clear that if such a response is not filed within the stipulated time, it will be presumed by the Court that the DDA and the NCT have no objection in taking the same view as taken in 'Competent Automobiles' case.

Post on 08.05.2017.”

It is submitted that as directed above, no response has been filed by the Delhi Development Authority so far.

The applications in the appeals above-mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS, THE 05th DAY OF MAY, 2017.

ASSISTANT REGISTRAR.

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